

Item No.15



**Central Administrative Tribunal
Principal Bench: New Delhi**

**CP No.119/2021
in
O.A. No. 1527/2020**

This the 09thday of August, 2021

Through Video Conferencing

**Hon'ble Mrs. ManjulaDas, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Raghuvendra Singh Rana
S/o Late Sh. ChanderBhanRana,
R/o E-2411, PalamVihar, Gurgaon,
Haryana – 124107.
Aged about 61 years,

...Petitioner

(By Advocate:ShriAjeshLuthra)

Versus

1. Sh. Vijay Kumar Dev,
Chief Secretary,
Government of NCT of Delhi,
A-Wing, 5th Floor,
Delhi Secretariat, I.P. Estate,
New Delhi.
2. Sh. UditPrakashRai
Director,
Directorate of Education,
(GNCT of Delhi)
Old Sachivalay,
Delhi – 110051.

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3. Sh. Anil Baijal
 The Lt. Governor,
 Raj Niwas, Raj NiwasMarg,
 Civil Lines, New Delhi – 110054

...Contemnors

(By Advocate:Ms. EshaMazumdar)

ORDER (ORAL)

Hon'ble Mrs. Manjula Das:

This contempt case is filed by the petitioner, alleging that the alleged contemnors did not comply with the order dated 04.12.2020 passed in O.A. No.1527/2020. The O.A. was allowed with a direction to the respondents to release the pensionary benefits that are due to the applicant within a period of six weeks.

2. Learned counsel for petitioner submitted that though the applicant has received the amount due to him, the PPO is not received by him.

3. Today, Ms. EshaMazumdar, learned counsel appearing on behalf of the alleged contemnors,

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specifically submitted that PPO No.668312101220 has been allotted in favour of the applicant, and assured that the same will be issued to him within two days.

4. In view of this, the C.P. is closed. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

August 9, 2021
/sunil/jyoti/dd/

(Manjula Das)
Chairman